

National Company Law Tribunal

Allahabad Bench

CP NO. 31/ALD/2018

**ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2018**

NAME OF THE COMPANY: Rahul Bipin Das vs Jaypee Infrotech Ltd
SECTION OF THE COMPANIES ACT: 73(4), 74(10) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP No. 31/ALD/2018

None for the petitioners/applicants.

The present petitions are received by the Registry of this Tribunal through post, which are filed under sections 71(10) 73(4) of the Companies Act, 2013 against the Respondent Company.

It is matter of record that Respondent Company has already gone under the CIRP process and a moratorium under sections 13,14 of the I & B Code has earlier been declared. Therefore, the question of maintainability of the present petition before this Court also arises.

Hence, a formal notice be issued to the Resolution Professional appointed by this court for filing its reply. The Registry is directed to forward a copy of these applications/petitions to the R.P. Sri Anuj Jain.

Since, the petitioners are not present today and are equally expected either to appear in person or to be represented by their counsel/representative.

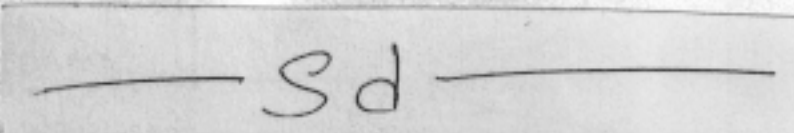
Hence, the Registry is directed to issue a formal notice to the applicants/petitioners to remain present either in person or through their counsel/representative in this Court to prosecute their petition, failing which, consequential order may be passed.

Further a notice be issued to the Central Govt. through learned CGSC to invite comments of the nominee, Member of MCA in the COC pursuant to direction of this court.

The matter to listed on 28th February, 2018.

Date: 31/01/2018

Typed by
Jyoti
(Stenographer)


**H.P. Chaturvedi,
Member(Judicial)**